

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Original Application No. 06/2025

IN THE MATTER OF:-

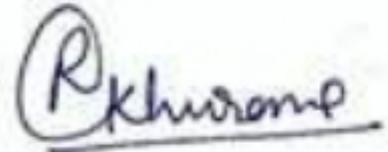
News Item titled as "Mining mafia brings down another Aravalli hill"
appearing in The Tribune dated 21.12.2024.

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Date: 09.09.2025

Filed
Through



(Rahul Khurana)
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Original Application No. 06/2025

IN THE MATTER OF:-

News Item titled as "Mining mafia brings down another Aravalli hill"
appearing in The Tribune dated 21.12.2024.

**Reply on behalf of Respondent No. 1 (Haryana State Pollution
Control Board)**

Most Respectfully Showeth:-

1. The present Original Application has been registered suo-motu by this Hon'ble Tribunal based on a newspaper report published in The Tribune dated 21.12.2024 titled as "Mining mafia brings down another Aravalli hill", regarding alleged illegal mining activity in the Aravalli region of district Nuh, Haryana, bordering Rajasthan,
2. The news item alleges that large-scale blasting of a hillock in village Rawa, Nuh district, was undertaken by the mining mafia, resulting in destruction of a protected Aravalli hill on the Haryana-Rajasthan border, making it to collapse entirely within a few hours.
3. That the site in question, i.e Village- Rawa, Tehsil- FerozpurJhirka, District Nuh, situated in the border of Haryana-Rajasthan border was jointly visited on 25.03.2025 by a team consisting of Deputy Commissioner, Nuh with the Director HARSAC, Divisional Forest Officer, Nuh, Mining officer, Nuh, Assistant mining engineer, Nuh,

Regional Officer, Nuh, Naib Tehsildar FerozpurJhirka, SHO, Haryana State Enforcement Bureau, Nuh, SHO, FerozpurJhirka and concerned Patwari. During the visit, it was observed that mining activity is permitted in Rajasthan side and leases have been allotted in the Nangal area of Rajasthan adjoining Village Rawa (Haryana). However, it was also noted that leaseholders had not installed clear boundary pillars to demarcate the allotted area.

4. That, during the visit, it has been observed that M/s Islam and Company, which has been allotted lease No. 346/06 in village Nangal of the Rajasthan has illegally encroached inside the boundary of Haryana having 50 feet in length, 15 feet width, 15 feet depth and illegally mined approx. 450 MT of mineral. FIR has been registered against the leaseholder by the mining department vide FIR No. 543 dated 26.03.2025 (**Annexure-R/1**).
5. That this office has requested the mining department for providing further details of the persons engaged in the illegal mining in village Rawa along with the data of illegally mined material and to conduct a joint assessment for calculation of **environmental compensation** in accordance with the *Standard Operating Procedure for Imposition and Realization of Environmental Damage Compensation from units/persons involved in illegal mining*, as framed in compliance with the directions of this Hon'ble Tribunal in **OA No. 362 of 2022**.
6. That the Haryana State Pollution Control Board remains committed to ensuring strict compliance with environmental laws and will extend full cooperation to this Hon'ble Tribunal, the District Administration, and other regulatory authorities in curbing illegal mining activities in the Aravalli region.

In view of the submissions made herein above, present reply may kindly be taken on record.



(Regional Officer, Nuh Region)
Haryana State Pollution Control Board
For Respondent No. 1

Date: 09-09-25
Place: Nuh

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News Item titled as "Mining mafia brings down another Aravalli hill"
appearing in The Tribune dated 21.12.2024.

AFFIDAVIT

I, Akansha Tanwar Regional Officer, Haryana State Pollution Control Board, Nuh Region aged about 36 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.

2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

Akansha
Deponent

Verification:

Verified at ...Nuh..... on 9th day of September 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Akansha
Deponent

ATTESTED
MOHD IRFAN
MOHD. IRFAN
NOTARY PUBLIC
GOVT. OF INDIA
DISTT COURTS, NUH

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S)

1. District: Haryana State Enforcement PS.: HSEnB Police Station Year : 2025
Bureau Nuh

FIR No.: 543 Date of FIR : 26/03/2025 Time of FIR : 04:35 PM

2. Act(s) & Sections :

S.No.	Acts	Sections
1	Mines and Minerals (Development and Regulation) Act 1957	21(1),303(2)

3. Occurrence of Offence:

Day: Tuesday Date From: 25/03/2025 Date To: 25/03/2025
Time Period: Time From: Time To:

(b). Information received at P.S: Date : 26/03/2025 Time: 04:35 PM

(c). General Diary Reference: Entry No.: 16 Time : 04:35 PM

4. Type of Information: Written

5. Place of Occurrence:

I (a) Direction and distance from P.S.: East, 45 Beat No.:

(b) Address: ,, गाँव नागल

6. Complainant/Information:

(a) Name: श्री सुरेन्द्र सिंह सहायक खनन अभियन्ता
(b) Rank:
(c) District:
(d) Phone Number:
(e) Circle:
(f) Division:
(g) Sub-Division:
(h) Zone:
(i) Department: Mines & Geology

7. Details of known/Suspected/unknown accused with full particulars:

Sr No. 1

Name : मैसर्ज इसलाम एण्ड कम्पनी लीजधारक

Father's Name :

Age : 0

Caste :

Address : ,, गाँव रवा, ,,

Phone No. :

Passport No :

Passport Issue date :

Meter No.:

Meter Holder Name :

Meter Reading :

8. Fine Details:

Fine Type	Amount

9. Reasons for delay in reporting by the complainant/informant: NO DELAY

10. Particular of Theft: ILLEGAL MINING

11. Total Value of Property stolen(In Rs):

12. First Information content:

आज एक पत्र क्रमांक 1965 दिनांक 25.03.2025 मुकदमा दर्ज करने बारे बजरिया डाक थाना में प्राप्त हुआ जो जैल है: सेवा मे थाना प्रबन्धक हरियाणा राज्य प्रवर्तन ब्यूरो, नूँह यादि क्रमांक 1965 दिनांक 25.03.2025 विषय:- लीज संख्या 346/06 के विरुद्ध मुकदमा दर्ज करने बारे । उपरोक्त विषय में आपको सूचित किया जाता है कि दिनांक 25.03.2025 को माननीय उपायुक्त नूह, निर्देशक HARSAC, उपमण्डल अधिकारी (ना०) फिरोजपुर झिरका, वन मण्डल अधिकारी नूह, नायब तहसीलदार फिरोजपुर झिरका, सहायक खनन अभियन्ता नूह, खनन अधिकारी नूह, क्षेत्रिय अधिकारी हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड मूह, थाना प्रबन्धक हरियाणा राज्य प्रवर्तन ब्यूरो नूह, थाना प्रबन्धक फिरोजपुर झिरका व हल्का पटवारी ने सयुक्त रूप से गांव रंवा के गैर मुमकिन पहाड का निरीक्षण किया। निरीक्षण करने पर पाया कि राजस्थान सरकार द्वारा हरियाणा राज्य के गांव रंवा के गैर मुमकिन पहाड के साथ लगते राजस्थान राज्य के गांव नागल में खनन पट्टे आवंटित किए हुए है। निरीक्षण दौरान पाया कि राजस्थान राज्य के गांव नागल में लीज संख्या 346/08 मैसर्ज इसलाम एण्ड कम्पनी लीजधारक द्वारा हरियाणा राज्य की सीमा के गांव रंवा में लगभग 50 फुट लम्बाई 15 फुट चौड़ाई व 15 फुट गहराई (450 मिट्रिक टन) तक अतिक्रमण करके पत्थर का अवैध खनन किया है। मौका पर जी.पी.एस फोटोग्राफ भी लिए गए जो साथ संलग्न है। उक्त पट्टाधारक द्वारा ना तो पूर्ण लीज के बाऊडरी पिल्लर लगवाए गए है। ना ही बफर जोन छोडा है तथा ना ही सुरक्षा मानको का ध्यान रखा है। अतः आपसे अनुरोध है कि लीज संख्या 346/06 मैसर्ज इसलाम एण्ड कम्पनी के विरुद्ध मुकदमा दर्ज करने का कष्ट करे । संलग्न उक्त। SD (सुरेन्द्र सिंह) सहायक खनन अभियन्ता, खान एवम भू विज्ञान गुरुग्राम/नूँह उपस्थिती थाना उपरोक्त पत्र:- कमांक 1965 दिनांक 26.03.2025 थाना पर प्राप्त होने पर अभियोग संख्या 1965 दिनांक 25.03.2025, खान एवम खनिज(D&R) अधिनियम 1957 की धारा 21(1) व 21.4(A), 303(2) BNS थाना हरियाणा राज्य प्रवर्तन ब्यूरो नूँह अंकित करके प्रथम सूचना रिपोर्ट की नियमानुसार प्रतियाँ तैयार की गईं जो डाक के माध्यम से उच्च-अधिकारियों व ईलाका मैजिस्ट्रेट साहब के पास भेजी जावेगी। अभियोग का आइन्दा अनुसंधान ASI RAKESH 181/NUH द्वारा अमल में लाया जाएगा। अभियोग के हालात से प्रबन्धक अफसर थाना को अवगत कराया गया । नोट यह अभियोग SI YOGESH 5/665 HAP की हाजरी में दर्ज किया गया है।

13. Action Taken(Since the above information reveals commission of offence(s)u/s as mentioned at items No.2):

(i)Registered the case and took up the investigation

OR

(ii) Directed(Name of the I.O): Rakesh Kumar

Rank: ASI

No.: 181/nuh

(iii) Refused investigation due to: NA

(iv) Transferred to P.S(Name):

F.I.R read over to the complainant/information,admitted to be correctly recorded and a copy given to the complainant/informaant,free of cost:

14.

Signature/Thumb Impression
of the
Complainant/informant:

Signature of Officer

Name: SI Yogesh 5/665 HAP

Rank: SI Yogesh 5/665 HAP

No.

15. Date and Time of despatch to the court: